

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON MARCH 6, 2020, THE DRAFT LETTER OF OFFER DATED MARCH 16, 2020 AND THE LETTER OF OFFER DATED JUNE 15, 2020 WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

INGERSOLL-RAND (INDIA) LIMITED (THE "TARGET COMPANY")

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OPEN OFFER FOR ACQUISITION OF UP TO 8,207,680 (EIGHT MILLION TWO HUNDRED SEVEN THOUSAND SIX HUNDRED EIGHTY) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF INR 10 (INDIAN RUPEES TEN) EACH, REPRESENTING 26% OF THE FULLY DILUTED VOTING EQUITY SHARE CAPITAL OF THE TARGET COMPANY FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY INGERSOLL RAND INC. (EARLIER NAMED AS GARDNER DENVER HOLDINGS, INC.) (THE "ACQUIRER") ALONG WITH INGERSOLL-RAND U.S. HOLDCO, INC. (THE "PAC 1") AND INGERSOLL-RAND INDUSTRIAL U.S., INC. (THE "PAC 2", AND TOGETHER WITH PAC 1, "PACS"), IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER (THE "OFFER").

This corrigendum (the "Corrigendum") to the: (i) Detailed Public Statement which was published in Financial Express (English, all editions), Jansatta (Hindi, all editions), Vishwavani (Kannada, Bangalore edition) and Navshakti (Marathi, Mumbai edition), on March 6, 2020 (the "DPS"), (ii) the Draft Letter of Offer dated March 16, 2020 (the "DLOF"), and (iii) the Letter of Offer dated June 15, 2020 (the "LOF"), is being issued by Citigroup Global Markets India Private Limited, the manager to the Offer (the "Manager"), for and on behalf of the Acquirer and the PACs, to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (the "SEBI (SAST) Regulations"). This Corrigendum is to be read in continuation of, and in conjunction with the DPS, the DLOF and the LOF. The dispatch of the LOF to all the Public Shareholders of the Target Company (holding Equity shares in physical and/or dematerialised form), whose name appeared on the register of members of the Target Company, as of the Identified Date i.e. June 8, 2020, and who had registered their email ids with the Depositories and/or the Target Company, has been completed vide electronic mode by June 15, 2020, in light of the relaxations granted by the Securities and Exchange Board of India ("SEBI") vide its circular no. SEBI/CIR/CFD/DCR1/CIR/P/2020/83, dated May 14, 2020.

This Corrigendum has been sent to all the stock exchanges on which the shares of the Target Company are listed viz., BSE Limited ("BSE") and The National Stock Exchange of India Limited ("NSE"), to SEBI and the Target Company, in accordance with the SEBI (SAST) Regulations, and is being issued in all the newspapers specified above in which the DPS was published.

Capitalised terms used but not defined in this Corrigendum, shall have the meaning assigned to them in the DPS, DLOF and the LOF (as the case may be).

The Public Shareholders are requested to note the following changes to the DPS, DLOF and LOF.

- The last statement in each of: (a) Sr. No. 4 of Part I (Acquirer, PACs, Target Company And Offer), Sub-part C (Details of the Target Company: Ingersoll-Rand (India) Limited) of the DPS; (b) Paragraph 5.4 of Part 5 (Background of the Target Company) of the DLOF; and (c) Paragraph 5.4 of Part 5 (Background of the Target Company) of the LOF, has been amended and should be read as follows:

"The ISIN of the Target Company is INE177A01018."

Other Information

- Except as detailed in this Corrigendum, all other terms and contents of the DPS, the DLOF and the LOF remain unchanged.
- The Acquirer and the PACs accept full responsibility for the information contained in this Corrigendum (except for the information with respect to the Target Company which has been compiled from information published or provided by the Target Company, as the case may be, or publicly available sources and which information has not been independently verified by the Acquirer, the PACs or the Manager) and for the fulfilment of their obligations under the SEBI (SAST) Regulations.
- The Offer shall continue and shall be completed as per the schedule set out in the LOF.
- A copy of the Corrigendum shall be available on the respective websites of SEBI (www.sebi.gov.in), the Target Company (<https://www.irco.com>), the Registrar to the Offer (www.linkintime.co.in), the Manager (<https://www.online.citibank.co.in/rhtm/citigroupglobalscreen1.htm>), BSE (www.bseindia.com) and NSE (www.nseindia.com).

Issued by the Manager



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SEBI Registration Number: INM000010718

On behalf of the Acquirer and the PACs

INGERSOLL RAND INC. (Acquirer)	INGERSOLL-RAND U.S. HOLDCO, INC. (PAC 1)	INGERSOLL-RAND INDUSTRIAL U.S., INC. (PAC 2)
Sd/-	Sd/-	Sd/-
Authorized Signatory	Authorized Signatory	Authorized Signatory

Place: Mumbai

Date: June 22, 2020